



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery Division
Southern Regional Office

Tel: 044-2888 0222
Email ID: recoverysro@sebi.gov.in

Recovery Certificate No. 3965 of 2021

Release of attachment on immovable property attached vide Prohibitory Order No. RO/SRO/1006/2024 dated July 05, 2024

- Whereas Recovery Certificate Number 3965 of 2021 dated July 12, 2021 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 2,09,022/- along with interest / costs / charges / expenses etc. against **Ram Kishore Taparia** [PAN- **ABJPT1453C**] (Defaulter).
- And Whereas vide Prohibitory Order No. RO/SRO/1006/2024 dated July 05, 2024, the Recovery Officer had attached the below mentioned immovable property of Defaulter prohibiting him from disposing, transferring, alienating, or charging in respect such attached property:

Sr. No.	Description of the property
1.	5-9-46/1, Flat No. 201 and 202, 2000 sq ft, Sri Sai Queenston Palace, Basheerbagh, Hyderabad - 500001

- And whereas SEBI has recovered an amount of Rs, 3,33,469/- towards full and final settlement of demand raised in the aforesaid recovery certificates;
- Accordingly, in view of completion of recovery certificate, the Prohibitory Order No. **RO/SRO/1006/2024** dated July 05, 2024 stands rescinded and the aforesaid property mentioned at para 2 is released from attachment in the instant recovery proceedings only.
- This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 12 of Second Schedule to the Income-tax Act 1961.
- This order shall be served on the concerned Sub-Registrars of the areas where above mentioned property is located and Inspector General of Registration & Controller of Stamps of Telangana for their information and to cancel SEBI's encumbrances/ lien, if any, so created in respect of such property in their record. Further, this order shall also be served to Defaulter.

Given under my hand and seal at Chennai on this **October 14, 2026**.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 14-10-2026 17:17:35

Seal



Recovery Officer

सलमानु के के
SALMANU K K

वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

दक्षिणी प्रादेशिक कार्यालय: 'ओवरसीज टॉवर्स' सातवीं मंजिल, 756 - एल, अन्ना सालै, चेन्नई - 600 002.

Southern Regional Office : Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai - 600 002. Phone : 044 - 2852 6686, 2888 0222 Fax : 044 - 2888 0333 e-mail : sebisro@sebi.gov.in
File No. RO_LO/13/19/11(62)2026-SRO (Computer No. 42283)

प्रधान कार्यालय: सेबी भवन, 'जी' ब्लॉक, बांद्रा - कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

सनुर्वी :
Continuation :

CC to:

Inspector General of Registration and Stamps
5-3-953, Registration Bhavan, 4th and 5th Floor,
NizamShahi Road, Osmangunj, M.J.Market,
Hyderabad,
Telangana 500001

Ram Kishore Taparia
5-9-46/1, Sri Sai Queenston Palace,
Near Kirloskar Hospital,
Basheerbagh, Hyderabad - 500029

[With an advice to remove the encumbrance/lien marked on the immovable property pursuant to the
aforesaid Prohibitory Order]



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